

Vacation Bench**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**
JABALPUR**Original Application No.203/00928/2019**

Jabalpur, this Thursday, the 24th day of October, 2019

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Piyush Mishra, S/o Shri G.K. Mishra, aged about 32 years, presently working as ADEE/TRD/SECR, R/o infront of Parihar Petrol Pump, Village – Barbaspur, Post – Barbaspur, Tehsil and District – Anuppur (M.P) 484224
-Applicant

(By Advocate – Shri A.V. Shridhar)

V e r s u s

1. Union of India through the General Manager, South East Central Railway, New GM Building, Bilaspur (C.G.) 495004.

2. The Principal Chief Electrical Engineer, South East Central Railway, New GM Building, Bilaspur (C.G.) 495004.

3. The Chief Personnel Officer, Personnel Department, South East Central Railway, GM Office, Bilaspur (C.G.) 495004.

4. The Deputy Chief Personnel Officer (Gazetted), Personnel Department, South East Central Railway, GM Office, Bilaspur (C.G.) 495004
-Respondents

(By Advocate – Shri A.S. Raizada)

O R D E R (O R A L)

This Original Application has been filed by the applicant against the non consideration of the representation dated 27.09.2019 (Annexure A-3), whereby the applicant has sought

extension of stay on the departmental proceedings which is scheduled to expire on 10.10.2019.

2. Precisely, the case of the applicant is that at the relevant time, a charge memorandum was served to the applicant on 03.09.2016. The applicant had filed Original Application No.224/2017, which was dismissed on 11.01.2019. Thereafter, the respondent authorities started to proceed with the departmental enquiry. The applicant vide his representation dated 22.03.2019 (Annexure A-1), had requested the authorities to stay the departmental proceeding till the finalization of the court proceedings. Considering the contentions made by the applicant, the respondent authorities decided to stay the departmental proceedings in abeyance for a period of six months, i.e. up to 10.10.2019 or till finalization of the court proceedings, whichever is earlier vide order dated 15.04.2019 (Annexure A-2).

3. At this stage, learned counsel for the applicant submits that for redressal of his grievance, the applicant has made a representation dated 27.09.2019 (Annexure A-3), which is pending before the respondent authorities. He further submits that the applicant would be satisfied if the respondents are directed to take

a appropriate decision on the said representation in a time-bound manner.

4. In view of the submission made by learned counsel for the applicant, I feel that ends of justice will be met if the respondents are directed to decide the representation dated 27.09.2019 (Annexure A-3). Resultantly, the competent authority of the respondents is directed to consider and decide the representation at Annexure A-3, if not already decided, within a period of 60 days after receiving the copy of this order. Needless to say that this Tribunal has not gone to the merits of the case. The decision, so taken, should be reasoned and speaking.

5. With this observation, the O.A is disposed of at the admission stage itself.

(Ramesh Singh Thakur)
Judicial Member

am/-